

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF
MIR KINGS INDUSTRIES PRIVATE LTD.**
RELEVANT PARTICULARS

1. Name of Corporate Debtor	MIR KINGS INDUSTRIES PRIVATE LTD.
2. Date of incorporation of Corporate Debtor	3rd July 2013
3. Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies- Jammu
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U28112JK2013PTC003924
5. Address of the registered office and principal office (if any) of corporate debtor	G.M. COMPLEX, NH-1, Kadlabal, Pampore, Pulwama, J & K - 192121
6. Insolvency commencement date in respect of corporate debtor	22nd January 2020
7. Estimated date of closure of insolvency resolution process	21st. July 2020 (i.e. 180 days from date of commencement date of 22.01.2020)
8. Name and Registration number of the insolvency professional acting as interim resolution professional	Name : Neeraj Bhatia Reg. No.: IBBI/IPA-001/IP-P00824/2017-2018/11400
9. Address & email of the interim resolution professional, as registered with the board	Address: P-27, First Floor, Malviya Nagar, New Delhi – 110017 Email: nbtrace1@yahoo.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address: P-27, First Floor, Malviya Nagar, New Delhi – 110017 Email: sagiplcirp@gmail.com
11. Last date for submission of claims	7th February 2020
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es): NIL
13. Names of insolvency professionals identified to act as authorised representative of creditors in a class (three names for each class)	Not Applicable
14. (a) Relevant forms and (b) Details of authorized representatives are available at:	*Please see below Web link: Forms may be downloaded from https://ibbi.gov.in/home/downloads Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal, Chandigarh, Bench has ordered the commencement of a corporate insolvency resolution process of the "MIR KINGS INDUSTRIES PRIVATE LTD." on 22nd January, 2020.

The creditors of "MIR KINGS INDUSTRIES PRIVATE LTD." are hereby called upon to submit their claims with proof on or before 07th February 2020 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

* The claims may be submitted in their specific following Forms: • **Form B-** for Claims by operational creditors except workmen and employees • **Form C-** for Claims by Financial creditors • **Form CA-** for Claims by Financial Creditors in a class • **Form D-** for Claims by workmen and employees • **Form E-** for Claims by authorized representative of workmen and employees. • **Form F-** for Claims by Creditors (Other than Financial Creditors and Operational Creditors of the Corporate Debtor).

Submission of false or misleading proofs of claim shall attract penalties.

Date: 24/01/2020
Place: Delhi

Sd/-
Neeraj Bhatia
Interim Resolution Professional

Reg. No: IBBI/IPA-001/IP-P00824/2017-2018/11400

